# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

## CP No.667/2018 OA No.2722/2018

This the 7th day of January, 2019

# Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Pradeep Kumar, Member (A)

Sh. Rajinder Singh (Retd. Sr. CC) S/o Bharat Singh R/o Kuldeep Nagar Near Rishikul School, Kabadi Road, Panipat (HR).

...Applicant

(By Advocate: Shri Prem Chand for Shri Lalta Prasad)

#### Versus

- 1. Sh. Viswash Chaubey General Manager Northern Railway, Baroda House, New Delhi.
- 2. Sh. R. N. Singh
  Divisional Railway Manager
  Delhi Division, Northern Railway,
  State Entry Road,
  New Delhi 110 001.

... Respondents.

(By Advocate : Shri A. K. Shrivastava)

## : O R D E R (ORAL) :

### Justice L. Narasimha Reddy, Chairman:

The applicant filed OA No.2722/2018 complaining that his pensionary benefits have not been released. The OA was disposed of on 23.07.2018 directing the respondents to consider the representation submitted by the applicant and to take appropriate decision thereon.

2. This contempt case is filed alleging that the respondents did not comply with the directions.

3. Heard Shri Prem Chand for Shri Lalta Prasad, learned

counsel for the applicant and Shri A. K. Shrivastava, learned

counsel for the respondents.

4. The applicant retired from service on 31.03.2018. His

grievance was that though pension payment order has been

issued, benefits like leave encashment, GPF, Group

Insurance, DCRG including pension were not released to him.

The OA was disposed of directing the respondents to pass

orders on the representation submitted by the applicant.

5. Today, respondents filed a compliance affidavit along-

with enclosures. It is stated that in compliance with the

directions issued by this Tribunal, various amounts payable

to the applicant were released in August and September,

2018 under six separate heads.

6. With this, the directions issued by this Tribunal stands

complied with. If the applicant is not satisfied with the

compliance affidavit dated 18.09.2018, he can pursue the

remedies in accordance with law.

7. The Contempt Petition is closed. There shall be no order

as to costs.

(Pradeep Kumar) Member (A) (Justice L. Narasimha Reddy)
Chairman

/pj/